Declaration Form

To
The Deputy Commissioner/Assistant Commissioner,
Central Excise,

I/We …………………………………………… declare that to the best of my/our knowledge and belief the information furnished in the Schedule below is true and complete.

I/We …………………………………………… declare that wherever the exemption has been claimed on the basis of conditions mentioned in the notification(s) or in Central Excise Tariff Act, 1985 (5 of 1986), the said conditions have been fulfilled by me/us.

I/We undertake to apply for Central Excise Registration in the proper form as soon as the value of the goods, mentioned in the said Schedule, cleared for home consumption in a financial year, reaches the full exemption limit or as soon as the goods mentioned in the Schedule become chargeable to duty.

I/We undertake to maintain such records and follow such procedure as may be specified by the Commissioner in relation to the exempted goods.

I/We also undertake to intimate any change in the information furnished in the said Schedule.

The Schedule

1. Name and full address of the factory.

2. Name and addresses of other factories/manufacturers (producing such goods) in whom the manufacturer claiming the exemption has proprietary interest.

3. Status of business (tick only one box)
   - □ Proprietorship
   - □ Partnership
   - □ Registered Company
   - □ Unregistered Company
   - □ Trust
   - □ Society
   - □ Others
4. Details of the excisable goods manufactured by the factory during the preceding Financial year:

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description of excisable goods</th>
<th>Classification under First Schedule to the Central Excise Tariff Act, 1985 (5 of 1986)</th>
<th>Value of clearance (Rs.)</th>
<th>Notification No. and date, availed</th>
<th>Sr. No. in the notification (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
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</tbody>
</table>

(Signature of the Declarant)

Note.-  
1. Portion of the Form/Schedule that is not relevant may be deleted.  
2. Where the goods are exempted from the Tariff, the relevant provision giving such exemption may be mentioned in column (5) against particular Tariff sub-heading.